mechanism to ensure delivery to the intended target groups, which include involvement of local bodies in implementation, and monitoring through management information systems. The release of central funds is made on the basis of utilization certificate submitted by the implementing agencies and submission of audited accounts with regard to released funds last year. Online tracking of funds has been introduced in major programmes. Besides, Monitoring and Vigilance Committees and Performance Review Committees exist in many programmes to ensure utilisation of funds in accordance with the programme guidelines. Many recent initiatives of the Government like DBT and JAM (Jan-Dhan, Aadhaar & Mobile) would further ensure full utilization and minimize leakage of funds in entitlement programmes.

## Selling off of PSUs

1839. DR. R. LAKSHMANAN: Will the Minister of FINANCE be pleased to state:

- (a) whether Government proposes to sell off many Public Sector Undertakings (PSUs), which are providing employment to many youths in the country;
- (b) if so, the details of the Public Sector Undertakings which are proposed to be sold off during the current financial year 2015-16; and
  - (c) the reasons for selling off these PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) Disinvestment in Central Public Sector Enterprises (CPSEs) is undertaken as per the extant disinvestment policy of the Government.

The details of CPSEs disinvested during 2015-16 is as under:

## Financial Year 2015-16

Sl. No. Name of the CPSE		Percentage (%) of GoI's Shares disinvested	Realized Amount (₹ in crore)
1	2	3	4
1.	Rural Electrification Corporation Ltd. (REC)	5	1,608.00
2.	Power Finance Corporation Ltd. (PFC)	5	1,671.00
3.	Dredging Corporation of India Ltd. (DCIL)	5	53.33
4.	Indian Oil Corporation Ltd. (IOCL)	10	9369.00
5.	Engineers India Ltd. (EIL)	10	643.00
6.	National Thermal Power Corporation Ltd. (NTP	C) 5	5,014.55
7.	Container Corporation of India Ltd. (CONCOR)	5	1,155.19

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1	2		3	4
8.	Bharat Dynamics Ltd. (	BDL)	15 (buyback of share of CPSE)	198.85
9.	Hindustan Aeronautics	Ltd. (HAL)	25 (buyback of share of CPSE)	4,284.37
			Total	23,997.29*

<sup>\* (</sup>i) An additional amount of ₹1023 crore (approx) has also been realized as buy-back tax on account of buy-back transactions undertaken by unlisted CPSEs during 2015-16.

(c) Disinvestment of equity in CPSEs facilitates improved people's ownership through public participation and efficiency of the company through accountability to its shareholders.

## Amending laws relating to NPA accounts and restructuring of loans

1840. SHRI SUKHENDU SEKHAR ROY: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is bringing any Amendment to Section 45E of the RBI Act, 1934, Section 28 of the Banking Regulation Act, 1949, Section 8(i)(a)(d)(e) of the Right to Information Act, 2005 and Section 17(4) of the Credit Information Act, 2005 to enable the authorities concerned to publish information relating to NPA accounts including waiver, restructuring of loans etc. in public interest keeping in view the Supreme Court Judgement dated 16th December, 2015 passed in Transferred Case (Civil) no. 91 of 2015; and
  - (b) if so, details as also results thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) Disclosure of information relating to restructuring and write-offs is mandatory to be published in the balance sheet of the banks as per RBI master circular on Disclosure in Financial Statements - 'Notes to Accounts' dated July 1, 2015.

The list of suit filed borrowal accounts of ₹ 1 crore and above, and willful defaulters (suit filed) of ₹ 25 lakh are submitted by Banks /Financial Institutions to all four Credit Information Companies (CISs); *viz.* (i) Experian Credit Information Company of India Private Limited, (ii) Equifax Credit Information Services Private Limited, (iii) High Mark Credit Information Services Private Limited and (iv) Credit Information

<sup>(</sup>ii) Further, the Government has raised ₹8,152 crore on account of sale of bonus debentures of NTPC to /EPFO.